

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 900/TT/2025

Subject : Petition under Section 79 (1) (c) & (d) of the Electricity Act, 2003 read with the provisions of the CERC (Terms and Conditions of Tariff) Regulations, 2024, seeking determination of tariff for the inter-state transmission lines of the Petitioner for the 2024-29 tariff period.

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Petitioner : Haryana Vidyut Prasaran Nigam Limited (HVPNL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 3 others.

Parties Present : Ms. Himaangini Mehta, Advocate, HVPNL
Shri Raheel Kohli, Advocate, HVPNL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Petitioner submitted that the information sought by the Commission vide Record of Proceedings (RoP) for the hearing dated 14.5.2026 has been duly filed and that no reply has been received yet from any of the Respondents.

3. None appeared on behalf of the Respondents.

4. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- a) The Petitioner to submit the following information, on an affidavit, with an advance copy to the Respondents, within two weeks:
 - i. Clarify whether tariff Petitions in respect of Asset-III, Asset-IV, Asset-V and Asset-VI have been filed before the Commission for the 2014–19 and/or 2019–24 tariff periods. If yes, furnish the details of the tariff Petitions.
 - ii. The purpose of the construction of Asset-III, Asset-IV, Asset-V and Asset-VI.
 - iii. Whether approval of the Regional Power Committee (RPC) and/or Standing Committee on Transmission (SCM) has been accorded for



- implementation of Asset-III, Asset-IV, Asset-V and Asset-VI as Inter-State Transmission System (ISTS) assets? If so, submit copies of the relevant RPC and/or SCM approvals, along with the minutes of the respective meetings evidencing such approval.
- iv. RLDC charging certificate and CEA clearance certificate for Asset-III, Asset-IV, Asset-V and Asset-VI.
 - v. Whether Board approval of HVPNL has been obtained for the implementation of Asset-III, Asset-IV, Asset-V and Asset-VI? If so, submit copies of the relevant Board resolution(s)/ approval(s).
 - vi. Submit the Letter(s) of Award (LoA) for Asset-III, Asset-IV, Asset-V and Asset-VI, along with details of the payments made against each LoA, including the date-wise and cumulative payment released, duly supported by documentary evidence.
 - vii. Whether the instant assets were included in the computation of ARR for the 2014-19 and 2019-24 tariff periods? In case the assets were included in ARR, specify the capital cost approved by the State Electricity Regulatory Commission for the subject assets for the 2014-19 and 2019-24 tariff periods, and the tariff approved thereon (component-wise).
- b) The Petitioner is directed to file an amended memo of parties impleading CTUIL and NRLDC as Respondents.
- c) CTUIL is directed to submit the following information, on an affidavit, within two weeks:
- i. Clarify whether Asset-III, Asset-IV, Asset-V and Asset-VI are currently used for ISTS power transfer? If so, provide supporting documents.
- d) NRLDC is directed to submit the following information, on an affidavit, within two weeks:
- i. Details regarding the installation of interface meters for the transmission assets, along with clarification as to whether such interface meters have been installed at both ends of the transmission assets;
 - ii. Drawal patterns recorded in the said interface meters for the purpose of energy treatment.
- e) The Commission also granted one more opportunity to the Respondent to file their respective replies, if any, within a week, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
5. The Petition will be listed for hearing on **23.7.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

